

**Mr. Speaker:** It relates to power shortage in Calcutta area.

**Shrimati Renu Chakravartty:** It is very important. Can it not be read out?

**Hafiz Mohammad Ibrahim:** Any hon. Member can make use of it, and ask anything afterwards about it.

**Shrimati Renu Chakravartty:** Sir, the situation has become so acute during the last 24 hours, that even DVC has also stopped giving power.

**Mr. Speaker:** All that is all right. The hon. Minister is not refusing to answer or give a statement. It is here [See Appendix VI, annexure No. 7]. I will pass on the Statement to the hon. Member. She may look into it. It is only being laid on the Table of the House instead of being read out in the House.

12.21 hrs.

#### INCOME-TAX BILL\*, 1961

**The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha):** Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill to consolidate and amend the law relating to income-tax and super-tax.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to consolidate and amend the law relating to income-tax and super-tax."

*The motion was adopted.*

**Shrimati Tarkeshwari Sinha:** Sir, I introduce the\*\* Bill.

12.22 hrs.

#### TELEGRAPH LAWS (AMENDMENT) BILL

##### RAJYA SABHA AMENDMENTS

**The Minister of Transport and Communications (Dr. P. Subbarayan):** Sir, the Telegraph Laws (Amendment) Bill was passed by this House

at the end of the last Session in December 1960, and it was sent up to Rajya Sabha. The Rajya Sabha was able to pass it only this year. Therefore, it has been brought back to this House for the substitution of the year "1961" and also the republican year. I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Indian Telegraph Act, 1885 and the Indian Wireless Telegraphy Act, 1933, be taken into consideration:—

##### Enacting Formula

- (i) That at page 1, line 1, for the words 'Eleventh Year' the words 'Twelfth Year' be substituted."

##### Clause 1

- (ii) That at page 1, line 4, for the figure '1960' the figure '1961' be substituted."

**Mr. Speaker:** It is a very formal one. The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Indian Telegraph Act, 1885 and the Indian Wireless Telegraphy Act, 1933, be taken into consideration:—

##### Enacting Formula

- (i) That at page 1, line 1, for the words 'Eleventh Year' the words 'Twelfth Year' be substituted.

##### Clause 1

- (ii) That at page 1, line 4, for the figure '1960' the figure '1961' be substituted.

*The motion was adopted.*

**Dr. P. Subbarayan:** Sir, I beg to move:

"That the amendments made by Rajya Sabha in the Bill be agreed to."

\*Published in the Gazette of India Extraordinary Part II-Section 2, dated 24-4-1961.

\*\*Introduced with the recommendation of the President.